

ITEM NO.301

COURT NO.5

SECTION PIL-W

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Miscellaneous Application No. 505/2022 in SMW(Crl) No. 1/2017**

**(Arising out of impugned final judgment and order dated 20-04-2021  
 in SMW(Crl) No.1/2017 passed by the Supreme Court Of India)**

**IN RE: TO ISSUE CERTAIN GUIDELINES REGARDING INADEQUACIES AND  
 DEFICIENCIES IN CRIMINAL TRIALS**

**WITH**

**MA 1836/2021 in SMW(Crl) No. 1/2017 (PIL-W)  
 (IA No. 143809/2021 - APPROPRIATE ORDERS/DIRECTIONS)**

**Date : 24-03-2022 These matters were called on for hearing today.**

**CORAM :**

**HON'BLE MR. JUSTICE L. NAGESWARA RAO  
 HON'BLE MR. JUSTICE B.R. GAVAI  
 HON'BLE MR. JUSTICE S. RAVINDRA BHAT**

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**UPON hearing the counsel the Court made the following  
O R D E R**

**By an Order dated 20.04.2021, in Suo Moto Writ  
Petition (Crl.) No.01/2017, certain directions were  
issued to the High Courts, the State Governments and**

the Union of India which had to complied within a period of six months from the order.

We are informed by learned Amicus Curiae that that the said directions have not been carried out by majority of the States.

The Registrar Generals of the High Courts and the Chief Secretaries of the States are directed to file an Action Taken Report within a period of three weeks from today.

List on 28.04.2022 at 3.00 p.m.

(Geeta Ahuja)  
Court Master

(Anand Prakash)  
Court Master